

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Yajur Mittal, Ms. Sanjana Sharma,
Advocates

For the Respondent : Mr. Ankit Sibbal, Mr. Prashant Neal,
Mr. Abhimanyu Bhandari, Advocates
Mr. L.K. Bhashan, Mr. A. Arunkumar, Advs.
for R-4A to 4F

ORDER

On account of paucity of time, hearing is deferred to
4th September, 2017. (*part heard*)

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)